178	Written Answers to	[RAJYA SABHA]	Unsta	arred Questions
1	2	3	4	5
11.	Jharkhand	20	11	09
12.	Karnataka	50	40	10
13.	Kerala	38	31	07
14.	Madhya Pradesh	43	34	09
15.	Madras	60	54	06
16.	Odisha	22	14	08
17.	Patna	43	37	06
18.	Punjab and Haryana	68	40	28
19.	Rajasthan	40	24	16
20.	Sikkim	03	02	01
21.	Uttarakhand	09	08	01
	Total	895	632	263

Complaints against judges

4885. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Central Government has received complaints of corruption and misconduct against serving judges of the Supreme Court and High Courts during the last five years;
- (b) if so, the details and nature of complaints of corruption against serving judges received during the said period;
- (c) whether Government has forwarded such complaints to the Chief Justice of Supreme Court and concerned High Courts for necessary action; and
- (d) if so, the action taken by Government and Chief Justice of Supreme Court/concerned High Courts in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) As per the 'in-house mechanism' of the higher judiciary, the Chief justice of India (CJI) is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts (CJHs) are competent to receive complaints against the conduct of the Judges of their courts.

The Government does receive a variety of complaints against serving judges of the Supreme Court and High Courts from various quarters. These complaints which are often addressed to the CJI/CJHs, are forwarded as such to the Supreme Court or the concerned High Court for appropriate action. The Central Government does not maintain records of such complaints nor does it monitor the action taken on them.

Reservation of seats for women

4886. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the eminent leaders of various political parties have urged Government to reserve 50 per cent of seats for women in Parliament, State Legislatures and all Government bodies in the country;
 - (b) if so, the reaction of Government in this regard;
- whether empowering women would affect the growth of society and nation; and
 - (d) if so, how Government proposes to empower them?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per records available no such representation has been received from the eminent leaders of various political parties requesting to reserve fifty percent of seats for women in Parliament and State Legislatures.

(b) Does not arise.

Written Answers to

(c) and (d) Political empowerment of women is a powerful and indispensable tool for eliminating gender inequality and discrimination. With a view to achieving the said purpose, a Bill, namely, the Constitution (One Hundred and Eighth Amendment) Bill, 2008 providing for reservation for women in as nearly as one-third of the total seats of the House of the People and of the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years was introduced in the Rajya Sabha on 6th May 2008. The Rajya Sabha passed the Bill on 9th March 2010. The Bill is to be passed by the Lok Sabha and is also required to be ratified by the Legislatures of not less than one-half of the States.

Complaint against judges

- 4887. SHRI T.M. SELVAGANAPATHI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether it is a fact that Government has been asked to disclose complaints against judges;